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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP No. 241/2007 OA No. 2481/2004

New Delhi this the 17th day of August, 2007

Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J) Hon'ble Mrs. Neena Ranjan, Member (A)

Shri Krishan Kumar, Working as TGT (Social Science) Jawahar Navodaya Vidhyalaya, Mungeshpur, Delhi – 39.

.....Applicant

(By Advocate : Shri Yogesh Sharma)

VERSUS

- Shri O. N. Singh,
 Commissioner,
 Navodaya Vidhyalaya, Samiti,
 A-28, Kailash Colony, Delhi.
- Shri S. B. Sharma,
 Deputy Director (E),
 Navodaya Vidhyalaya Samiti,
 A-28, Kailash Colony, Delhi.

.....Respondents

(By Advocate: Shri S. Rajappa)

ORDER (ORAL)

Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J).

The respondents have submitted a reply affidavit and produced Annexure-A which is a copy of the Memorandum dated 07.08.2007 and states that the order has been compiled with. Hence, liberty is granted to the applicant to take appropriate measure as deemed fit. C.P. is closed and the respondents are discharged.

Wagan (Neena Ranjan)

(Neena Ranjan) Member (A)

(M. Ramachandran) Vice Chairman (J)

Mbt